

**IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,  
Principal Sessions Judge, Dindigul.**

Thursday, the 12th day of August 2021

**CrI.M.P. No.2500/2021  
CNR No.TNDG01-003752-2021**

Balaji, 24/2021  
S/o. Chinnadurai

.. Petitioner/A1

/vs/

State through  
Inspector of Police, Sempatti PS.  
Cr. No.529/2021

.. Respondent/Complainant

This bail petition is coming on this day for hearing before me in the presence of Thiru.P.Manikandan, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed u/s. 439 Cr.P.C. petitioner/A1 prays to enlarge him on bail for the offences punishable U/S. 392 IPC @ 397 IPC. in Cr. No.529/2021 of respondent police. The occurrence took place on 18.6.2021 and he was remanded on 8.9.2021.

The learned counsel for the petitioner/A1 stated that there is no nexus between the petitioner and the alleged occurrence, that this false complaint has been foisted against the petitioner for statistical purpose, that the alleged property has been recovered, that the petitioner is ready to abide any condition imposed by this Hon'ble Court, that the petitioner has permanent abode, hence there is no chance for absconding, that the petitioner was remanded on 8.9.2021 and he is in custody for the past 4 days and prays for bail.

The learned Public Prosecutor for the State vehemently raised objection for bail that on 18.6.2021 at about 9.20 p.m., while the defacto complainant was returning to his home in his bike near Ohm Murugan Pannai situated in Aathilakshmipuram to Aathoor, the accused wrongfully restrained him and on the point of knife, the petitioner/A1 and other accused extorted his Honda Unicorn bike bearing registration No.TN 57 BE 1875 and Samsung J7 Prime cell phone and fled away, hence the case.

.2.

Online submission of either side heard. Records perused. The case was registered against the accused U/S. 392 IPC @ 397 IPC. The learned Public Prosecutor raised objection stating that the properties were not yet recovered and the investigation is in initial stage. Considering the serious objection raised by the learned Public Prosecutor and upon considering the facts and circumstances of the case, this Court not inclines to grant bail to the petitioner/A1. Hence, the petition is dismissed.

Pronounced by me, this the 12<sup>th</sup> day of August 2021.

**Principal Sessions Judge,  
Dindigul**

- Since this order is electronically generated, and issued with digital Signature.
- This order is available in E-Courts Official Web Site,  
" <https://districts.ecourts.gov.in/case status/case number>"

**Copy to**

The District Munsif-Cum-Judicial Magistrate, Aathur  
The Public Prosecutor, Dindigul.

The Inspector of Police, Sempatti PS.,

To ensure social distancing, they are requested to  
download the order from the official web site link.

Thiru.P.Manikandan, Advocate  
for the petitioner.